

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 29.01.2013**

OA No. 250/2012

Applicant present in person.  
Mr. Anupam Agarwal, counsel for respondents.

Heard. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 250/2012

**DATE OF ORDER:** 29.01.2013

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER**

G.S. Rathore S/o Shri Rewat Singh, aged about 54 years, working as Dy. CEE/NWR/Jaipur, mailing address: 238/45, Yash Villa, Ist Lane, Gulab Bari, Ajmer (Raj.) – 305007.

...Applicant  
Applicant present in person.

**VERSUS**

Union of India through the General Manager, GM Office, North Western Railway, Jaipur – 302017.

...Respondent  
Mr. Anupam Agarwal, counsel for respondents.

**ORDER (ORAL)**

Short controversy involved in this Original Application is that on account of transfer of the applicant from South East Central Railway, Bilaspur to North Western Railway Jaipur during study leave by the Railway Board, the applicant performed journey from Bilaspur to Jaipur after his transfer and he submitted claim for payment of Composite Transfer Grant. He submitted a copy of pass as proof of journey, as Annexure A/4 in this O.A. Since the payment of Composite Transfer Grant has not been made to the applicant, this Original Application has been preferred by the applicant praying for direction to the respondents to make payment of Composite Transfer Grant.



2. Learned counsel appearing for the respondents submitted that the applicant has not submitted requisite documents for getting Composite Transfer Grant, as such, in absence of proof of journey and change of residence certificate, the payment of Composite Transfer Grant has not been made to the applicant. Learned counsel for the respondents stated at the bar that if the applicant submits these requisite certificates, the respondents will be able to release the Composite Transfer Grant to the applicant.

3. Therefore, the applicant is advised to submit the proof of journey / change of residence certificate before the respondents. In such eventuality, the respondents are directed to make the payment of Composite Transfer Grant to the applicant in accordance with the provision of law expeditiously but in any case not later than a period of two months from the date of receipt of proof of journey / change of residence certificate from the applicant.

4. With these observations, the Original Application stands disposed of with no order as to costs.

  
K.S. Rathore  
(JUSTICE K.S. RATHORE)  
JUDICIAL MEMBER